

DIVISION BENCH
COURT - II

S-16

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/180(KB)2021
IA(I.B.C)/1466(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND JULY 2024

IN THE MATTER OF	ICICI BANK LIMITED VS VIJAY BOTHRA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Pallavi Ray, Adv.] For the Resolution Professional
Mr. Sudipta Ghosh, RP]

ORDER

1. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/1466(KB)2024:**
 - a. The repayment plan put up by the Personal Guarantor is up for consideration before the Committee of Creditors.
 - b. Repayment plan and list of creditors are taken on record.
 - c. Accordingly, IA(I.B.C)/1466(KB)2024 is disposed of.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**